SHRI I. K. GUJRAL : Yes, Sir.

Amendment made :

Page 1, line 1,-

for "Twenty-third" substitute ' Twentyfourth" (1)

(Shri I.K. Guiral)

MR. CHAIRMAN : The question is :

"That the Enacting Formula, as amended, stand part of the Bill."

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill.

SHRI DHARAM BIR SINHA : Sir, I beg to move :

"That the Bill, as amended, be passed."

MR. CHAIRMAN : The question is :

"That the Bill, as amended, be passed."

The motion was adopted.

17 ·33 hrs.

APPRENTICES (AMENDMENT) BILL

THE MINISTER OF LABOUR AND REHABILITATION (SHRI RAGHU-NATHA REDDY) : Sir, I beg to move* :

"That the Bill further to amend the Apprentices Act, 1961, as passed by Rajya Sabha, be taken into consideration.

Since this is a non-controversial Bill and as Members are inclined to pass it without any discussion, I do not want to make a speech(Interruptions).

THE MINISTER OF PARLIAMEN-TARY AFFAIRS (SHRI K. RAGHU RAMAIAH) : This is a non-controversial Bill. Everybody is agreed on passing it. The House may be kind enough to take it up. (Interruptions) .

SHRI S. M. BANERJEE (Kanpur) : We are prepared to discuss it provided the Half-an-Hour discussion is extended to one hour. Let the hon. Minister agree to it.

MR. CHAIRMAN : No, please. Halfan-hour will mean half an hour. Without notice, it is becoming a practice now to sit late every time.

17 .34 hrs.

HALF AN HOUR DISCUSSION

REQUEST BY CONFEDERATOIN OF CENTRAL GOVERNMENT OFFICERS' ASSOCIATION TO THE PRIME MINISTER FOR FAIR SCRU-TINY OF PAY COMMISSION'S REPORT.

SHRI DINEN BHATTACHARYYA (Serampore): Sir, I rise on a point of order. I do not agree to the procedure. Already Mr. Speaker has admitted one Motion under Rule 184. This is regarding discussion on the Pay Commission's Report. The discussion today is Half-an-hour discussion on the same issue. You may kindly see the conditions. You may kindly see under which condition, Rule -184 Motion is admitted by Mr. Speaker. (Interruption). After fulfilling so many conditions a motion for discussion was admitted on 7th May. Now you are making a farce of it by admitting it as a Half-an-Hour discussion. What is the fun of playng with the lives of lakhs of government servants?

SHRI S. M. BANERJEE (Kanpur) : This morning when the hon. Speaker was in the Chair some of us pleaded for converting this Half-an-Hour discussion into a one-hour or one-and -a-half hour discussion. I could understand the difficulties of the Finance Minister as he cannot commit this way or that way, because the entire recommendations of the Pay Commission are being discussed. But, Sir, he will reply to the Half-an-Hour discussion. So, whatever reply he gives to the Half-an-Hour discussion, the same reply may be given for the discussion under Rule 194.

MR. CHAIRMAN : I do not know what time will be fixed by the government for discussion. I am sticking to this Halfan-Hour discussion. I will consult the Table and if the hon. Speaker has given any other order I will convey it to you. I will convey your wishes to the hon. Speaker, but Half-an-Hour discussion is a Halfan-Hour discussion.

*Moved with recommendations of the President.

SHRI S. M. BANERJEE : Sir, we were told that Minister is unable to reply. Fortunately for us the Minister for Parliamentary Affairs, the Labour Minister and the Finance Minister are here. If all the three Ministers agree, let them have a patient hearing.

(Interruptions)

AN HON. MEMBER : Agree to one hour, Sir.

MR. CHAIRMAN : No, please. Half an hour is half an hour.

SHRI JYOTIRMOY BOSU (Diamond Harbour) : May I make a submission? On various occasions, half-an-hour discussion has gone even to one hour. Therefore, I would submit that you may allow the sponsor of the discussion to make a slightly longer speech.

MR. CHAIRMAN : We are starting this discussion at 17.40 hours, and I shall adjourn the House exactly at 18.10 hours. That is all. I shall not go against the rules.

I shall put the hon. Member's case before the Hon. Speaker tomorrow.

SHRI S. M. BANERJEE : Unless I am physically thrown out of the House tomorrow, I shall see that no proceedings take place tomorrow.

MR. CHAIRMAN : Half an hour is half an hour.

SHRI DINEN BHATTACHARYYA : You may kindly issue a direction

MR. CHAIRMAN : I have no powers to issue any direction.

(Interruptions)

SHRI SAMAR GUHA (Contai) : May I make an appeal to you ? The problem will be solved this way. Usually, it happens that half an hour goes to 45 minutes or even one hour. So, I would suggest that you may adopt a via media. Otherwise, you know that it is a very explosive issue. You in your wisdom may extend the time.

MR. CHAIRMAN : I cannot extend half an hour to one hour.

SHRI SAMAR GUHA : You can extend it, to a certain extent, as you have usually done.

MR. CHAIRMAN : Now, Shri Bhogendra Jha.

SHRI BHOGENDRA JHA : I wish to make just one submission that in place of four questioners, you may allow the Member who are present here

MR. CHAIRMAN : No, I shall not go against the rules.

SHRI DINEN BHATTACHARYYA : It will be sheer injustice to the employees. There must be a full-fledged discussion.

PROF. MADHU DANDAVATE (Rajapur) : If you go through the report, you will find that even to point out the inadequacies, more than half an hour will be required.

(Interruptions)

MR. CHAIRMAN : Hon. Members can raise it tomorrow. Now, Shri Bhogendra Jha.

श्री भोगेन्द्र झा (जयनगर) : सभापति जी, तीसरे वेतन ग्रायोग की रिपोर्ट की बडी ही उत्कंठा से इन्तजार की जारही थी। तीन वर्षों तक बार-बार इस हाउस में याद । जल्दी करने के लिए दिलाया गया श्रौर इस बात का ग्राग्रह किया गया कि कि बहत से कर्मचारी जिनकी सेवा अवधि समाप्त हो रही है वे इसका फायदा नहीं उठा पायेंगे तो सरकार की झोर से म्राक्वासन दिया जाता रहा कि यथासीघ्र उनका प्रतिवेदन प्राप्त करने की कोशिश की जा रही है। सदन में माननीय मंत्री द्वारा समय की ग्रवधि तय करने के बाद म्राखिरी दिन 31 मार्च को प्रतिवेदन दिया गया, उसका केवल सारांश ही उपलब्ध हो सका। उसके बाद देश भर में जिनके लिए यह प्रतिवेदन दिया गया, जिनके लिए यह तीसरा वेतन झायोग नियुक्त किया गया था उन सभी की यही प्रति-किया है कि खोदा पहाड, निकली चुहिया । तीन वर्षों की मेहनत का यह निकला है। यह परिणाम परिणाम इतनी मेहनत के बाद, इतनी लायत के बाद, इतने अर्थ के बाद बहुत ही निराशाजनक

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रहा है। यह स्थिति सभी को ज्ञात ह कि केन्द्रीय सरकार के कर्मचारियों न वेतन आयोग की माग नही की थी, लेकिन जब सरकार ने वेतन आयोग दिया तो उससे लोगो को ग्राशा हई थी कि सवांगीण प्रगति के लिए प्रयास मिये जायेगे। लेकिन जो वेतन ग्रायोग वा प्रतिवेदन ह उसमे एक भी ऐसा प्रमुख पहलू नहीं है जिस पर इस प्रतिवेदन का मतोषजनक माना जा सके। इससे मालुम पड रहा हे कि वर्षों से जो केन्द्रीय सरकार के कर्मचारी इन्तजार करते चले ग्रा रहे थे, ग्रब उनके सतोष का बाध टूट रहा हे ग्रौर खतरा ह 19 सितम्बर, 1968 को जो देश কি व्यापी एक ग्राम हडताल के लिए जाना पडा था जिसके खिलाफ सरवार ने बडा दमनवारी रवैया ग्रपनाया था. हमारे वित्त मती जी उस समय गृह मती थे मीर उस हिसाब से उन्होने बहुत ही कठोर दमन का सहारा लिया था लेक्नि उम हडताल के बाद हमने यह भी देखा वि देश की राजनीति में परिवर्तन लाने में खद वह हडताल, दमन की जिस तरह से इन्होने तैयारी की भ्रौर उन्होने मुकाबला किया, उनकी उस तैयारी के काम ने देश में परिवर्तन लाने में बहुत सहायता दी। हम सब जानते है उस समय के वित्त मनी ग्रब वित्त मती नही रहे। लेकिन ग्रब आशा यह की जाती है कि वे ही नीतिया, जो अब सरकार को चला रही हैं, लागू नही करेगे लेकिन दुर्भाग्य से सभी प्रमुख मुद्दा पर तीसरे वेतन ग्रायोग का प्रतिवेदन उन्ही नीतियो को चालू कर रहा है। उन्ही नीतियो पर चलने के सुझाव उसने दिये है । इसमें केवल इन कर्मचारियो की ही बात नही है, जो हमारे देश के रक्षक है जो जवान है हमारे मार्च पर वे चाहे हवाई फौज के हो, जल सेना के हो, या बल सेना के हो, जिन्होने पिछले बवों में अपनी बहादुरी के जरिये हम सभी की इसंसा के पान धपने को साबित किया

है वे लोग भी बहुत मायूस है। उनमें भी गहरी निराशा हे। हम सब जानते है कि ग्रब शासन प्रणाली बावजुद पुजीवादी होने के अग्रेजो क जमाने की शासन प्रणाली नही रही इमलिए केवल प्रशासन चलाने के लिए. वेचल दमन वारूप रखने के लिए, दमन का महारा लेने के लिए केवल आई० ए० एस० स्रौर स्राई० पी० एम० की प्रमखनाक ग्राधार पर प्रणासन नही चल मक्ता है बल्कि देश के विकास के लिए ग्रावश्यक ग्रग जो हमारे टैक्नोकैट्स का है उसकी उपक्षा नहीं की जा सक्ती हे लेविन इस वेतन ग्रायोग के प्रतिवेदन ने उनकी पूरी तरह से उपेक्षा नी हा इसके चलते हमारे देण के इजीनियर श्रौर दूसरे टेक्नोर्क्टेट्स जो है उनमे गहरी निराशा हो गई है, वे समझते ्रहें कि हमारे साथ ग्रछत जैसा व्यवहार किया गया है, नीसरे वेतन आयोग ने अपने प्रति-वेदन के जरिये बडा घोर भ्रन्याय किया हे। यह सिर्फ न उनने प्रति बल्कि जिस विकास की ग्रोर हम बढ रहे है, तेजी से बढना चाहते है ग्रीर उसका बोझा जो ग्रपने कधे पर ढोते हैं उनके प्रति ग्रन्याय करक विकास के कार्यक्रम में गति लाने में असफलता होगी । इस दब्टि से मेरा ग्राग्रह है कि इस वेतन ग्रायोग ने न सिर्फ जो ग्रावश्यक मागे थी उनकी पूर्ति नही की है बल्कि उसने कुछ ऐसी भयकर लगाम लगाई है जिसको यदि भारत सरकार ने स्पष्ट रूप से ठुकरा नहीं दिया तो खतरा है कि ग्रभी जो कुछ सहलियते लोग पा रहे हैं बहत से उपकमो मे, बहुत से सस्थानो मे उनमे भी कमी की जायेगी ।

तीसरे वेतन म्रायोग की यह राय है.

"Government has to take note of its dual role both as a supreme authority responsible for the governance and the development of the counitry A common wage policy should be evolved for public sector undertakings and an effective coordinating

[श्री भोगेन्द्र झा]

machinery should be established to ensure that the pay scales in a public sector undertaking do not go seriously out of line with those in any other public sector undertaking under the Government"

इम श्रायोगको यह चिन्ता नही है कि पेट बाध कर ग्रौर मुसीबतो का सामना करके भारत सरकार के या राजकीय सस्थानों के बैंकर्मचारी काम चला रहे है बल्कि उनको चिन्ता यह है कि किसी उपक्रम के वेतन ऊपर न चले जाये । इसके लिए उसने सावधानी की है कि ऊपर जाने के बजाय उनको दाबकर रखा जाये। ऐसी स्थिति में कोई उपक्रम, चाहे हिन्दूस्तान स्टील का मामला हो या कोई दूसरे हो म्रगग वे उत्पादन बढाते हैं, ग्रपनी उपयो-गिता साबित करते है, मुनाफा बढा करके चलाते हैं ग्रौर ग्रगर उनके वेतन भी बढते है तो इस स्रतिवेदन के मुताबिक उस पर भी लगाम लगा करके नीचे करना होगा। नीचे रखने का प्रयास करना होगा ताकि देश मे मे दूसरी जगह इसका ग्रसर उल्टान पडे। यह वेतन वृद्धि परन पडे, इस पर चोट की जायेगी । यह बहत खतरनाक राय है और इस राय को न केवल केन्द्रीय सरकार के कर्मचारी बर्दाश्त नहीं करेगे देश भी इस को स्वीकार नही करेगा।

हम ग्राप सभी यह जानते है महगाई वृद्धि पिछले कई सालो में, खासकर पिछले कई महीनो में कितनी हुई है, ग्रौर जो महगाई की वृद्धि हुई है उस पृष्ठभूमि मे सरकार उस को रोक नही पा रही है। ग्राज सरकार चोर व्यापारियो के हाथ में खिलौना बन कर रह गई है ग्रौर ऐसा मालूम पढ रहा है कि पूरे शासन-तन्त्र को लकवा मार गया है। यह शासन-तन्त्र को लकवा मार गया है। यह शासन-तन्त्र को लकवा मार गया है। यह शासन-तन्त्र पगु हो गया है ग्रौर चोर-व्यापारियो तथा मुनाफाखोरो पर लगाम लगाने में सरकार समर्थ नही रह गई है। जो वृद्धि हुई है जब उस के खिलाफ ग्रावाज उठती है तब सरकार दमन-शक्ति लेकर सामने ग्राती है । इस पृष्ठभूमि मे वेतन मायोग की सिफारिकों न सिर्फ झसलोख-जनक हैं बल्कि कुछ मामलो में कर्म-चारियो के हितो के विरुद्ध है। इतना ही नही हैलागू करते की तिथि भी इस कमीशन ने पता नहीं किस धाकार पर तय की है। अपना प्रतिवेदन देने मे उसने तीन साल लगा लिये । इस मंहगाई की पुष्ठभूमि मे, ग्रौर ग्रपनी मांगो की पृष्ठ-भूमि में ग्राज देश का समग्र मजदूर आन्दोलन भौर देड युनिने इस बात पर कटिबद्ध है कि लिविंग बेज तय किया जाय ग्रौर जीवन का न्यनतम वेतन निर्धारित किया जाये ।

वेतन श्रायोग ने जो सिफारिशे की है, जिनमे एक ग्राध मुद्दो मे लोगो को कुछ सट्टलियते मिल जाती है, उनको उसने 1 मार्च, 1973 से लागु करने का निश्चय किया है। लोगो की न्यूनतम माग यह थी कि जिस दिन से इस वेतन श्रायोग की नियुक्ति हुई है कम से कम उस दिन से उसको लागू किया जाये, लेकिन इस वेतन श्रायोग ने उसको भीठकरा दिया है। ऐसी स्थिति में सरकार के लिये इसके सिवा दूसरा कोई उपाय नही रह जाता है कि वह केन्द्रीय सरकार के कर्मचारियो के महासघ से, उनके कफेडरेशन से सीधा ममझौता करे झौर समझौता करके सिफारिशो में जो भी रहो-बदल वरने की श्रावश्यकता हो उसको करे। देश के विकास के लिए जरूरी है, कि कर्मचारी लोग सन्तुष्ट होकर ग्रपना काम कर सके ग्रौर बडे पैमाने पर कही हडताल आदि म होने पाये । इसके लिये घावश्यक है कि ग्रगर पूरा सन्तोष नही तो कम से कम बर्दाश्त लायक स्थिति उनकी हो। इस पृष्ठ-भूमि में आग्नह करूगा कि सरकार इस बात का ऐलान करे कि केन्द्रीय सरकार के कर्म-चारियो के कफेडरेशन के साथ वह समझौता करेगी भौर उसके बाद उनसे बातचीत करके इस कमिशन की सिफारिशो को लाग

करेगी, ताकि देश को फिर दूसरे सितम्बर 1968 का नजारा न दिखलाई पड़े। मेरा झाग्रह है कि देश को इस मदन के जरिये आश्वासन दिया जाये कि केन्द्रीय सरकार के कर्मचारियो के कंफेडरेशन से परामर्श करके, समझौता करके वेतन झायोग के प्रतिवेदन में सशोधन करके, उसको परिवर्तित करके लागू करने का प्रयास किया जायेगा।

SHRI S. M. BANERJEE (Kanpur). Mr. Chairman, Sit, the hon. Finance Minister is fully aware that this particular Pay Commission's report has come as the biggest disappointment for nearly 28 lakhs of Central Government employees; not only for these 28 lakhs of Central Government employees, but also for the personnel of the army, navy and air force who are litustrated equally.

The whole point, was that we were so happy that the question of a need-based minimum wage was included in the terms of reference. We pleaded with the Pay Commission-all organisations- that at least Rs. 250 should be fixed as the minimum. need-based wage, and this was based on the unanimous recommendation of the 15th Indian Labour Conference ; they had been moderate enough to base it at Rs. 250, although it came to Rs 324 pci month. We expected at least some justice from the Pay Commission only because the terms of preference were broad and they took full three years to submit their report. Do you know the amount that has been spent on the Pay Commission ? In reply to a question in this House it was stated that the Government had spent Rs. 74 lakhs on the Pay Commission by way of wages and other charges. What was the net result? Utter confusion and confusion worse confounded. Nobody is happy to-day except some I.A.S. Officers. Not that I have a grudge against the I.A.S. Their salary has been increased to Rs. 700-1300 from Rs. 400-900. The minimum gam is Rs. 300 per month. Here what is the rise? Rs. 185/- is the minimum. Previously it was Rs. 141/- including all allowances and after three interim reliefs of Rs. 15, Rs. 10, and Rs. 7, it has come to Rs. 171. It is less than what class IV employees get in public sector under-

takings. Take for instances the Hindustan Steel, there the Class IV employees gets Rs. 246; in H.A.L. he gets Rs. 210, in another organisation he gets Rs. 196 and in H.E.C. he gets Rs. 210. In banks it is more than Rs. 300. They are also nationalised banks. But the Central Government employee has been given Rs. 185-220 and class III employees Rs. 260-350. They form 84 per cent of the total. They form the back bone of the Government. The Government of India rests on the shoulders of the Class III and Class IV employees. But all hopes of these employees have been dashed to peices. Today the Central Government employees of Class III and IV are frowning with anger. The line between hunger and anger is thin.

What is the basis of Rs. 185? One of the Members of the Pay Commission, Mr. Pillai, recommended Rs. 196.24 on the presumption that only vegetarian food should be given to the workers of class III and IV. Even that thing has been struck out by other Members. They say that when a worker takes up a class IV job, he is a bachelor; he can start on Rs. 185 and when he matrics he will be given Rs. 196. The Central Government employees today demand the need based minimum wage, Rs. 250. This Rs 185 will not be accepted by the Confederation of the Central Government Employees or any other Central Government Fmployees Association. But what about giving retrospective effect? The Pay Commission has said that its recommendations should be given effect to from 1st March, 1973. But the Pay commission itself has delayed its recommendations by three years. The recommendations in favour of the Government employees should be made effective from the date of appointment of the Pay Commission. People have retired in 1970-71, 72 and even those who retired on 28th February, 1973 will not be entitled to arrears, retirement benefits etc. It is a great injustice to these employees. Let the Government start negotiations with them. These organisations met the Cabinet Secretary recently and I am happy about that. The Cabinet Secretary is the Chairman of the joint and he has consultative machinery not committed himself on behalf of the Government from that side weather they will negotiate. They say : we will hear you.

[Sh. S. M. Banerjee]

There is no question of heating. They should negotiate with the Government employees and there should be a bilateral agreement on this question because the Central Government employees three the out the country are not going to accept the report of the Pay Commission as it is, unless it is modified to their advantage. 18 hrs.

Sir, I do not like to take the time of the House. The employees are fuming with anger. Unless something is done, I may tell you that the Central Government employees are going to raise a slogan 'eigher justice or agitation'. I hope the hon. Minister will kindly do justice to them. Unless he gives justice to them and unless the report is modified to the satisfaction of the employees, there is going to be serious labour trouble throughout the country.

So, I would request the hon. Minister to call a meeting of the Members of Pauliament immediately. If he cannot discuss that report in Parliament, let him call a special meeting elsewhere-that is, in June, and discuss this printed pamphlet which we have got and have our obscervations as they may help him in arriving at a decision. But, under no circumstances should this most damaging report of the Pay Commission be implemented. It should be scrapped and bilateral negotiations should take place and the employees' views should be taken. Not only should their views be taken but they should also be taken into confidence. What is the use of talking of socialism when a vast majority of Class III and Class IV employees here are to-day fuming with anger? Is this the way of socialism? These are the people who are in the low-ebb of the society and they are not in receipt of high salaries. Why should the employees, who are drawing higher salaries, be given a rise of Rs. 300 or so? At least this portion of the report should be amended unmediately without delay.

SHRI SAMAR GUHA (Contai) : Sir, our Government is talking of socialism and doing justice to the lowest income group of our people. But, paradoxically, the Pay Commission has recommended an increase of Rs. 200/- to Rs. 300/- for the socretaries and Under Secretaries and—above whereas for the class III and IV employees, they have recommended an increase ranging from Rs. 10 to 20. I want to know from the Government whether---according to their own profession of socialism---they are going to revise the pay -scale of the lowest strata of Class III and IV employees so that thay, get proportionately higher benefits than given to the highest salaried employees of the Government.

Secondly, Sir, this Pay Commission, you know, was appointed as a result of the Central Government employees' nationwide strike h. d in 1968 under the leadership of late Shri Nath Pai. The issue then was the need-based minimum wag But, the Commission has rejected that. I want to know from the Government whether they are going to revise their attitude and accept the principle of need-based minimum wage. The 15th Indian Labour Conference recommended a need-based wage of Rs. 314 whereas the Pay Commission made it at Rs. 185, only on the basis of the Medical Council's formula of three units of vegetarian diet. Even that also is wrong. The Medical Council arrived at the figure of Rs.196/- based on the three unit formula. Most of the people in Class III and IV are not vegetatians but are non-vegetarians. I want to know whether the Government is going to revise the three unit formula and accept the recommendations of the 15th Indian Labour Conference. Also I want to know whether the Government is going to give actuospective effect to the recommendations of the Pay Commission at least from the date of setting up of the Commission. Also I want to know the timelimit when the Government is going to finalise examination of the recommendations of the Pay Commission, now that a cell has been set up by them. When is that cell going to finalise its recommendations on the Pay Commission's Report after scrutinising and examining it and make its recommendations to the Government, I want to know also the basis of composing the Government cell to scruitnise and examine the recommendations of the Pay Commission. Who are the persons who have been drawn from the different services. what is their status and what are the reasons why those perons have been taken from those different services for setting up the cell?

Lastly, after you finalise your recommendations you may develop a rigid mind, a fixed mind. But, before that, will you giv an opportunity to Parliament to thrash out the whole problem, discuss the whole problem, argue it with the Government logically, keeping in view your objective of socialism, the objective of giving social justice to the lower strata of the people, your objective of attacking the poverty line of our people? Will you give a fair opportunity to the Parliament to discuss the recommendations of the Government after scrutiny and examination of the Pay Commission's Report and before finalisation of their policy towards it?

भी विभूति मिश्र (मोतीहारी) : पे कमी शन ने बहुत समय लिया । उसके बावजूद भी जिस तरह से उसकी रिपोर्ट निकली वह भी उसके लिए हास्यस्पद है । मैं समझता हूं कि सरकार को इस तरह का कमी शन या कमेटी बहाल करते समय सोच समझ कर उनको बहाल करते समय सोच समझ कर उनको बहाल करना चाहिए और वह ऐसे आदमियों को बहाल नहीं करना चाहिए जो कन्फयूशन पैदा करे, आपस में झगड़े करें ।

में समझता हं कि पे के बारे में कोई नैशनल पालिसी निर्धारित करें । यह बहत जरूरी है। चाहे सरकारी नौकर हों, केन्द्रीय सरकार के नौकर हों, स्टेट गवर्नमेंट्स के नौकर हों, पब्लिक या प्राइवेट अंडरटेकिंग के नौकर हों, किसान हों, मजदूर हों, समय आ गया है कि सब के वास्ते सरकार कोई नेशनल पालिसी घोषित करे। स्टेट गवनमीन्ट और सैन्ट्ल गवर्नमेट के एम्प्लाईज एक ही शहर में होते हैं लेकिन दोनों को अलग-अलग तनख्वाह मिलती है, एक को कुछ मिलती है और दूसरे को कुछ और मिलती है। मैं समझता हूं कि जब दोनों एक ही शहर में रहते और काम करते हैं तो दोंनों को एक सी ही तनख्वाह मिलनी चाहिये। अब यह मामला आप के हाथ मे आ गया है। बीती हुई बात को आप छोड़ दें। आप एक नैशनल पे पालिसी निर्धारित करें। आई० सी० एस० को एक तनस्वाह मिलती है, आई॰ ए॰ एस॰ को दूसरी ही मिलती है। राज्यपति को कुछ और ही मिलती है।

मबदूरों को कुछ ओर। ज्यादा बज्ये मबदूरों के होते हैं धनी लोगों के नहीं होते हैं। मखदूर खेती में, फैक्ट्री मे काम करते हैं, उनको आप ज्यादा तनख्वाह दें, किरानी को ज्यादा तनख्वाह दें चौथी श्रेणी के जो कर्मंचारी हैं उनको अधिक तनख्वाह दें। मैं चाहता हूं कि किासानों के लिए, मजदूरों के लिए अर्मचारियो के लिए, तथा दूसरे वर्गों के लिए आप कोई नैशनल पे पालिसी घोषित करें। पब्लिक सैक्टर आदि सब इस में आ जाने चाहिये। अव यह मामला आपके हाथ में आ गया है।

हमारे भाई तो जानते ही हैं कि चीन में, रूस में जो जितना काम करता है उस हिसाब से उसको तनख्वाह मिलती है । आप भी काम का ख्याल न करें और तनख्वाह देते जाएं तो सरकार बैठ जाएगी। काम के ऊपर तनख्वाह होनी चाहिए । बहुत ज्यादा फर्क भी नहीं होना चाहिए । राष्ट्रपति को दस हजार मिलती है जबकि दूसरे मजदूरों के लिए छोटे कर्मचारियों के लिए 196 ही रिकोमेंड किया गया है।

वियतनाम में कम से कम चौसठ और अधिक से अधिक 320 है यानी एक और पांच का फर्क है। एडगर स्नो ने अपनी पुस्तक में लिखा है कि चीन में कल्वरल रेवोल्यूशन के बाद सब की तनख्वाहें कम की गई हैं और बीस फीसदी कम कर दी गई है। माओ ने चूंकि उसकी तनख्वाह बीस फीसदी कम हो गई है अपने कम्पाउंड में खेती करनी शुरू कर दी है ताकि जो तनख्वाह कम हुई है उसकी प्रति हो सके ।

हिन्दू शास्त्रों मे, शुकनीति में, बृहस्पति नीति में तथा दूसरे ग्रन्थों में लिखा है कि जिस राजा के राज्य में उसके कारकुन, उसके एम्प्लायीज, असन्तुष्ट होते हैं, उसका राज नष्ट हो जाता है।

इस लिए हमारे अपने हक़ में भी यह अकरी है कि हम सब कर्मजारियों को संतुष्ट रबें।

[थी विमुति निम]

तरकार को पे कमीशन की रिपोर्ट के बारे में जल्दी फैसला करना चाहिए। तीन साल तो पे कमीशन ने लगाये और अब सरकार को इस बारे में विचार करने के लिए समय लगेगा । कुछ समय इसलिए भी लगा कि पे कमीशन के सबस्य रिपोर्ट के बारे में आपस में झगडा करने लगे। इसलिए आगे से सरकार किसी कमीशन या कमेटी में लोगों को सोच-विचार कर रखे और वह ऐसे लोगों को न रखें. जो आपस में झगडा करें। इस तरह के मामले में वह क्लाम बन, क्लास ट्, क्लास भ्री और क्लास फोर का एक-एक आदमी रखे और उनके अलावा एक मिनिस्टर को भी रखे, जो सब की देख-भाल करें। बडे-बडे अफ़सरों को गरीबों की स्थिति का पता नहीं होता 81

श्री चव्हाण लोक सभा का सेशन खरम होने से पहले अपने फैसले को एनाउंस करें और अगर ऐसा करना सम्भव न हो, तो वह जुलाई-अगस्त के लोक सभा के सेशन में एनाउंस करें, ताकि लोगों को भरोसा हो । सरकार को वेतनों के बारे में एक नैशनल पालिसी बनानी चाहिए । जब सरकार सोशलिज्म का नारा लगाती है, तो वह नारा सब लोगों पर लागू होना चाहिए, वर्ना न हम लोग रहेंगे, न आप रहेंगे और न ये लोग रहेंगे । देश आगे बढ़ रहा है । न कोई राजा रहा है और न प्रजा रही है । श्री चव्हाण ऐसा काम करें, जिससे विरोधी चुप हो जायें और देश में हमारा यशहो ।

SHRI JYOTTRMOY BOSU (Diamond Harbour) : Sir, the demand has been very just. A motion under Rule 184 has been admitted by the hon. Speaker. The hon. Minister opposite who cooperates on many occasions should be co-operative on this issue also and find time for it. If necessary, we shall sit tomorrow for 3-4 hours. When Mr. Y. B. Chavan and his Cabinet colleagues are considering the matter,

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that is the right time for the House to discuss and give them advice. I do not understand why this is not being done. I would request the hon. Minister, through you, Sir, to fix 3-4 hour's time for it tomorrow. We shall sit till 10 O' Clock. It does not matter, Mr. Chavan, You will derive benefit out of it; don't resist. This Half-an Hour discussion is no solution for such an important thing.

MR. CHAIRMAN : You put your ques tion now.

SHRI JYOTIRMOY BOSU : Let us look at the composition of the Pay Commission It took 3½ years from the date of giving an assurance on the floor of the House. You had a Chairman who was an ICS man; you had a Member-Secretary who was an ICS man you had another Member who is closely related to an IAS officer. There were two Professors who have been struggling hard to get a fair deal for the rest of the people who have intrinsic power.

Things were not conducted properly in the Commission. If we go back to the 15th Labour Conference and the Resolutionat that time. Mr. Gulzarılal Nanda was the Labour Minister-and if we take into consideration the price rise that has taken place since then, the Government have no right to resist the pay rise. They have totally and utterly failed to control the price-rice and the erosion of the Indian rupee. The States and the private sector industries which are not getting benefit at the present moment would also be deprived if the rise is not made suitable and commensurate with the requirements for human living. The whole effort, as I can see it, by the Commission as well as by the Government has been to depress the whole wage structure. If we look to industry and public sector undertakings, we find that they get a lot more than what you arc proposing to give. AITUC who are supposed to be, in many places, your allies, had suggested, for the engineering industry in West Bengal, a minimum wage of Rs. 450, and CITU, to which I belong, suggested a minimum wage of Rs. 385. The State Government employees have demanded a minimum wage of Rs. 250 plus full neutralisation for the rise in the cost of living index. Government must accept this position and call the leaders to sit across the table and discuss the matter.

The terms of reference of the Commission have excluded the employees of the Supreme Court, the Delhi High Court, the Lok Sabha and the Rajya Sabha. Extra departmental employees of Posts & Telegrphs numbering 1.5 lakhs, the staff artistes of All India Radio, the artists of Song and Drama Division are all excluded. It is all given in this Report in Volume I. In the Defence, the Territorial Army personnel have been excluded. The defence service personnel about whom you talk so loudly have been prevented from appearing before the Commission under the pretext that it will break the discipline of their service.

Between 1957 and 1971, from the report it is clear, the total wage bill of Central Government, as a proportion of the total expenditure, has recorded a sharp decline. Mr. Chavan can dispute or agree with me on this. (*Interruption*) In the same period, between 1957 and 1971, the real wage of Class IV employees has grossly and greatly declined. That also, he can dispute or agree with me.

I want to understand why this Commission has refused— is it not under Government pressure ?— to give serious consideration to grant a need based wage. After all, what can a poor employee do ? Government has totally and utterly failed to check the price rise because of its pro-monopoly, pro-rich people, character, Therefore, Government is morally and otherwise obliged to give need-based wage for those who work for it.

My submission is that they should call all the leaders to sit across the table and discuss the matter. Do not go by this rubbish statement Rs. 185 for a class employee; he cannot buy even 15 days' square meals by that. Call the leaders to sit across the table and hold a dialogue, come to ent'eman's agreement and decide the issue.

THE MINISTER OF FINANCE (SHRI YESHWANTROA CHAVAN) : Mr. Chairman, Sir, I have heard the speeches of the hon. members belonging to different parties with all the attention and care they deserved. The hon. members had a wrong idea that we were trying to avoid a discussion. The idea is not to avoid a discussion. We wanted the discussion to be meaningful and purposeful. At the present moment, the Report, as it is well known...

Report (HAH Disc.) SHRI S. M. BANERJEE : We discuss

so many meaningless things here.

SHRI YESHWANTRAO CHAVAN; I do not hold this House in contempt. Whatever we discuss here, we discuss purposefully, if you are doing it, I cannot help it. (Interruptions)

Therefore, my plea with the hon. mem bers would be that it is not Government's intention to evade a debate because we are certainly interested to know the different points of view before Government comes to any final decision. Therefore, at the present moment Government is not in a position to express its views on the merits of the problem that are involved in this.

Why don't you hear me? I know that some people have got misapprehensions about it, but I can tell them that they should not think that they have the monopoly of the interests of the employees of the Government. The Government is very much concerned about the well-being and welfare of its employees because we want their co-operation, we want their support moral support and active support, in executing our policies. Therefore, all the issues that are involved as you know the terms of reference and the issues that were referred to the pay Commission were very wide in there range and were complex in nature. This time has taken more time as compared to the last, Pay Commission because the terms of reference were wider particularly, this time they were asked to took into the pay scales of the Defence Services which was never done before.

Some members have made mention about the differences of opinion among the members of Commission, I think when you appoint intelligent people....

SHRI JYOTIRMOY BOSU . Class character.

SHRI YESHWANTRAO CHAVAN: they are bound to express their own views. ...We do not appoint dummies there.... (Interruptions) This is free country. There were people who represented the economists and also wanted the representation of the labour organisations but they could not agree among themselves to send their nominee there... SHRI S. M. BANERIEP: We have agreed but your Mr A. P. Sharma did not agree... (Interruptions) Whatever it is he is not here. So I cannot accept your final say.

Then a Ex-Supreme Court Judge was the Chairman of the Pay Commission The int is that we wanted to see that the Pay Commission sifts the different points and takes an objective view of the problem because it has to face a very difficult problem. I know it has raised difficult problems. There are differences of opinion. There are minutes of dissent also. But I assure the hon. Member that we will be consider all those problems from all the aspects We will certainly keep in our mind the well-being and satisfaction of the Government employees. And this question will be decided not by any cell whether created in the Finance Ministry or any where-else. Certainly, a cell has been created in the Finance Ministry but the cell is not going to take the decision. Not even the Finance Minister is going to take the final decision. Ultimately, the decision will be taken by the Cabinet under the leadership of the Prime Minister.... When the Cabinet goes (Interruptions) into this question they will naturally go into all the wider aspects of the question. .go in to pay Commi-They will also ssion's majority view and also take into consideration the minute of dissent...

SHRI JYOTIRMOY BOSU : Price rise also.

SHRI YESHAWANTRAO CHAVAN : Certainly they will have to take into consideration the price rise also. They may also have take into consideration the general economic situation in the country... (Interruptions) They will have to take in to consideration the wider economic implications of what we decide. Certainly, when the Cabinet sits to take a veiw about it, it cannot take a partial view of the matter. It takes the totality of the national conditions, both economic and other things...

SHRI S. M. BANERJEE : Including the failure of the Government.

SHRI YESHWANTRAO CHAVAN : My mainpoint was that there should not be any misunderstanding about it that some

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officers are going to take a decision about it. No one IAS officer or this class or that group of officers is going to dominate and take a decision about it. Ultimately, on the major questions and even on minor questions, final view will have to be taken by the Government at the Cabinet level So I would request the hon. Members not to create an atmosphere of suspicion, doubt and agitation in the minds of the Government employees that their problems are being considered and examined....

SHRI DINEN BHATTACHARYYA: It is the Commission that has created the suspicion.

SHRI JYOTIRMOY BOSU : How much criticism has come in the papers after the report of the Commission... (Interruptions)

SHRI YESHWANTRO CHAVAN : Why do you ask me questions as to what newspapers have said ? It is rather unfair.

SHRI JYOTIRMOY BOSU : You are a politician

SHRI YESHWANTRAO CHAVAN : How can I explain it ?

Now I would request you, the leaders of the Opposition and Members on this side also, that we have decided to consider this problem in a completely objective manner ...

SHRI JYOTIRMOY BOSU: Would you from a Parliamentary Committee to advise you ?

SHRI YESHWANTRAO CHAVAN : Parliamentary Committee —No...If you want my answer I will say 'No'...... (Interruptions) In this matter naturally we will certainly be interested to know your views.

SHRI DINEN BHATTACHARYYA : How will you know our views if you don't discuss ?

SHRI YESHWANTRAO CHAVAN: Before we take a decision, we will hear your views. Processing will certainly take some time. We will have some opportuity to discuss, when we meet in the next session, all the aspects of the problem. I don't want to evade any debate on this question.

My request to you is this, Don't start an atmosphere of, some sort of, suspicion that Government is going to do this or that. that Government is opposed to the interest of the government employees and only the opposition leaders are interested in the well-being of the employees. (Interruptions) We are also the leaders of the employees. Don't forget that. We are the custodians of their welfare. Last time also, you know, you misled them; you misguided them.

SHRI DINEN BHATTACHARYYA : It is a serious question; everybody is agitated.

SHRI YESHWANTRAO CHAVAN : Mr Banerice will remember this last time you misled them and brought them into difficulties. We got them out of the trouble.

So, Sir, the point is this. As I told you, create an atmosphere of trust. As Mr. Banerjee mentioned, the representatives of the employees wanted to discuss the matter with the Cabinet Secretary, Now, Sir, we did not take a technical view about it. We said, we would like to know their views also, before we take a view on it .

BOSU : SHRI JYOTIRMOY You take the house into confidence, that is all that I want.

SHRI YESWANIRAO (HAVAN : What else am I doing now ? This is exactly what am I doing. I am trying to tell you what Government's thinking on the matter is.

SHRI JYOTIRMOY BOSU : You are a very clever Parliamentarian...

SHRI YESHWANTRAO CHAVAN : I do not want any personal compliment because I do not need it.

SHRI BHOGENDRA JHA : Is there any time-limit for cabinet decision to be taken finally ?

SHRI YESHWANTRAO CHAVAN : I can tell you one thing. I am not in a position to say about time-limit, but my understanding of the problem is this. There are certainly some broader issues raised in the Pay Commission's Report, like Minimum wages, etc. I do not want to go into details. There is the question of the Minimum wage. It is one more question for instance which

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is agitating my mind, your mind, everybody's mind. There are certainly some broader issues and I think that it would be necessary to take an early decision on those broader issues first. The Cabinet certainly will engage it self and go into the broader aspects first. But as you know, that will also take some time. And, I do not think that will happen before the next session.

SHRI S. M. BANERJEE : It is the most important thing. Minimum wage will solve the problem, I can assure you.

SHRI YESHWANTRAO CHAVAN : I quite understand your point of view. These are matters on which we will have opportunity to hear your views also.

SHRI S. M. BANERJEE : Not in Parliament only. My suggestion was outside Parliament. also.

SHRI YESHWANTRAO CHAVAN : That is a matter of detail and that can be considered. It is a different matter. But, please listen to my advice. This is a friendly advice in the interest of the Government employees. Don't go by this controversy that goes on the Press about it,-- what a Member he said what a Member has not said etc. Government has got an open mind on this question. We want to do justice to our employees. At the same time, we want to do justice to those large sections of people who are unorganised in this country. We have also to take note of them. That also we will have to take. (Interruptions) Let me conclude and then you may ask a question.

SHRI S. B. GIRI (Warangal) I just want to ask one question. Will you consider the scrapping of the entire Pay Commission's Report ? Everybody and persons even from Congress Benches have said that it is not in favour of the workers. The principle was accepted by the Government in 1957 that there will be a necd-based minimum wage. May I know whether Government or Cabinet are going to discuss this and whether they are serious about it, about this principal ?

SHRI YESHWANTRAO CHAVAN : You are always talking in terms of scrapping this, scrapping that, scrapping everything. We have appointed a committee to give suggestions. They have given certain suggestions

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We will certainly consider those suggestions on their merits. This Pay Commission who appointed in all seriousness. It was not appointed with any lightheartedness. And, therfore. whatever recommendations they have made will be considered on their ments.

SHRI SAMAR GUHA : I want to know the composition of the cell which you have drawn from the different services.

SHRI YESHWANTRAO CHAVAN : The composition of the cell is of Government employees. The top man is a person belonging to the I.A.S. service. His past experience is that he has worked in the Personnel Department.

He has not dealt with the present problems of the Pay Commission. He was not in any way connected with it. I have got my personal experience of the officer. We have made a very right selection of the man who has some background. He is a very

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capable and a very objective, impartial officer. At the same time I would like to tell you he is not going to take the decision. The decision will be taken at the highest political level, that is, at the Cabinet level and that will be under the Prime Minister's leadership.

SHRI DINEN BHATTACHARAYYA : We will raise a discussion on this issue again.

SHRI YESHWANTRAO CHAVAN : If at any time you want to discuss this issue we will not come in the way. Naturally, when we take a decision we will inform the House as to the decision taken.

MR CHAIRMAN : The House stands adjourned till Eleven of the Clock tomorrow.

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The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, May 15, 1973/Vaisakha 25, 1895 (Saka)